

O.A. No. 642 of 2009

Chakradhar Naik.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 28.10.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

It is seen from the record that after admission of this matter by this Tribunal's order dated 19.01.2010, the matter was called on 28.09.2010 when none appeared for the applicant and the applicant himself was also not present.

Again on 21.10.2010, nobody appeared for the applicant On 10.11.2010, Ld. Counsel appeared and took two weeks' time to file rejoinder but till date no rejoinder has been filed nor is there any communication either from the applicant or from the Ld. Counsel for the applicant regarding further prosecution of this case. On 17.01.2011, 13.10.2011 and 27.10.2011, none appeared for the applicant. Today also, when the matter is called, neither the applicant nor his counsel is present.

In view of the above, it appears that the applicant/his counsel is no longer interested to prosecute this case further. Accordingly, the O.A. is dismissed for default.

Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel is, however, present for the Respondents.

Send copy of this order to the applicant in the address given in the O.A.

W.M.  
MEMBER (Judl.)

RK

Ch. M.P.  
MEMBER (Admn.)